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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P. NO. 109/2002  
in  
O.A. NO. 3219/2001

This the 10th day of September, 2002.

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

J.C.Sharma,  
Office Superintendent,  
National Gallery of Modern Art,  
Jaipur House, New Delhi.

... Applicant

( By Shri S.C.Luthra, Advocate )

-versus-

1. Shri Gopalaswamy,  
Secretary to Govt. of India,  
Department of Culture,  
Shastri Bhawan, New Delhi.

2. Shri Rajiv Lochan,  
Director,  
National Gallery of Modern Art,  
Jaipur House, New Delhi.

... Respondents

( By Shri J.B.Mudgil, Advocate )

O R D E R (ORAL)

Hon'ble Shri Justice V.S.Aggarwal, Chairman :

Learned counsel for respondents states that a speaking order dated 29.1.2002 has been passed and that he would supply the photo copy of the same to the learned counsel for applicant during the course of the day.

2. In the face of the aforesaid facts, the learned counsel for applicant pointed out that if necessary, he would challenge the said order, but as for the present, does not press the contempt petition.

*MS Agg*

3. Resultantly, the rule, for the present, is discharged.

V. K. Majotra  
( V. K. Majotra )  
Member (A)

V. S. Aggarwal  
( V. S. Aggarwal )  
Chairman

/as/